

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-521

IB-54/ND/2022

IA/5989/2023, IA/4953/2022

IN THE MATTER OF:

Yes Bank Ltd.

.....Applicant

Vs.

Mahendra Kumar Jajoo

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 19.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Anand Shankar Jha, Mr. Sachin Mintri, Adv.
IA/5989/2023

For the Respondent :

For the Personal : Mr. Kunal Kher, Adv.

Guarantor

ORDER

IA/5989/2023:-

This is an application filed under Section 60(5) read with Rule 11 of the NCLT Rules, 2016, seeking substitution of the Applicant in place of the Petitioner in IB/54/ND/2022 which is the petition under Section 95 of the IBC. Ld. Counsel on behalf of the Applicant is present and submitted that after filing 95 petition by the Yes Bank, the loan has been assigned by the Yes Bank to the present Applicant and therefore, the substitution of the name of the Applicant has been sought. Ld. Counsel on behalf of the Applicant sought time to file necessary document along with affidavit to indicate that the Personal

Guarantor was duly informed about the assignment of the loan. Authorized Representative of the Yes Bank Mr. Vibhor Gupta appears and submitted that the bank has assigned the loan to the present Applicant. List this application on **03.09.2024**.

IA/4953/2022:-

No one is present on behalf of the Resolution Professional at the time of hearing of the matter. In the interest of justice, list this application on **03.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)